IN THE CENTRAL ADMINISTRATIVE TRIBUNAL



(4)

O.A. No. 768/91

198

DATE	OF DECISION 18.8.92
S A Balmiki & 5 ors	Petitioner
Mr. S Natarajan	Advocate for the Petitionerts)
Versus	
Union of India & Ors.	Respondent
Mr. J G Sawant	Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice S.K. Dhaon, Vice Chairman

The Hon'ble Mr. M Y Priolkar, Member (A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

 MGIPREND-12 CAT/86-3-12-86-15,000

vž.

» J.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, "GULESTAN" BUILDING NO.6 PRESCOT ROAD, BOMBAY-1

OA No.768/91

- 1. S A Balmiki, T.No.3191
- 2. N H Rajoria, T.No.3561
- 3. N S Singal, T. No. 3563
- 4. B P Bengali Singh, T.NO.3612
- 5. A D Mahinda, T. No. 3613
- 6. R N Walendra, T.No. 3616
 C/o. N S Singal
 Ahankar Nagar;
 Cemetary Road;
 Santoshi Kirana Store
 Kandivli West
 Bombay 400067

V/s.

- I. General Manager India Gòvt. Mint Sahid Bhagat Singh Road Bombay 23
- 2. Union of India through Secretary Ministry of Finance Department of Economic Affairs New Delhi 110001

..Respondents

..Applicants

Coram: Hon.Shri Justice S K Dhaon, V.C. Hon.Shri M Y Priolkar, Member(A)

APPEARANCE:

Mr. S Natarajan Counsel for the applicant

Mr. J G Sawant Counsel for the respondents

ORAL JUDGMENT: DATED: 18.8.92 (PER: S K Dhaon, Vice Chairman)

Shri J G Sawant, Counsel for the respondents states that he has been instructed to inform us that the six applicants would be



absorbed as workmen within a period of two months from to-day.

Learned counsel for the applicants states that in view of the statement given by Mr. Sawant at the Bar this application is not pressed.

Accordingly this application is dismissed.

(M Y Priolkar) Member (A) (S K Dhaon)
Vice Chairman

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